

and 7th January, 1976 respectively and the subscription to PTI and UNI is proposed to be discontinued with effect from 1-2-1976.

(b) It has been decided that the A.I.R. would augment and develop its own reporting strength. Steps have been taken to organise AIR's own sources of collection of news.

(c) No, Sir.

12.00 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL BOARD FOR PREVENTION AND CONTROL OF WATER POLLUTION FOR 1974-75

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri H. K. L. Bhagat, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, for the year 1974-75, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-10242/76.]

REVIEWS & ANNUAL REPORTS OF RICHARDSON AND CRUDDAS (1972) LTD., BOMBAY AND JESSOP & CO. LTD., CALCUTTA FOR 1974-75 AND NOTIFICATIONS UNDER DEFENCE OF INDIA RULES, 1971, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the

Richardson and Cruddas (1972) Limited, Bombay, for the year 1974-75.

(b) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10243/76].

(ii) (a) Review by the Government on the working of the Jessop and Company Limited, Calcutta for the year 1974-75.

(b) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-10244/76].

(2) (i) A copy each of the following Nagaland Government Notifications (Hindi and English versions) issued under rule 114 of the Defence of India Rules, 1971:—

(a) The Essential Articles (Price Control) Order, 1975, published in Notification No. Supply-3/38/75 dated the 19th July, 1975

(b) The Packaged Commodities (Regulation) Order, 1975, published in Notification No. S.O. 443(E) in Nagaland Gazette dated 11th September, 1975.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) (a) above.

(3) A copy of Order No. SPLY/4/5/75 dated the 4th November, 1975 fixing the retail

[Shri A. C. George]

price of cement in Nagaland.
[Placed in Library See
No. LT-10245/76.]

REPORT OF COMMISSION OF INQUIRY *re.*
BHARAT SEVAK SAMAJ

THE DEPUTY MINISTER IN THE
MINISTRY OF AGRICULTURE AND
IRRIGATION (SHRI PRABHUDAS
PATEL): On behalf of Shri Shah
Nawaz Khan, I beg to lay on the Table
a copy of the Report (Hindi version)
of the Commission of Inquiry into the
affairs of the Bharat Sevak Samaj
[Placed in Library. See No LT-
10246/76]

NOTIFICATIONS UNDER ESSENTIAL COM-
MODITIES ACT, 1955 AND REPORT (1974)
OF TARIFF COMMISSION *re.* CEMENT
INDUSTRY

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY AND
CIVIL SUPPLIES (SHRI B. P
MAURYA): I beg to lay on the
Table—

(1) A copy each of the following
Notifications (Hindi and En-
glish versions) under sub-
section (6) of section 3 of the
Essential Commodities Act,
1955:—

- (i) The Paper (Control of Pro-
duction) Amendment Order,
1975, published in Notifica-
tion No. S.O. 2551 in
Gazette of India dated the
9th August, 1975.
- (ii) The Paper (Conservation
and Regulation of Use)
Amendment Order, 1975,
published in Notification
No S O 458(E) in Gazette
of India dated the 29th
August, 1975

(iii) The Paper (Control of Pro-
duction) Second Amend-
ment Order, 1975, published
in Notification No. S.O.

487(E) in Gazette of India
dated the 8th September,
1975.

(iv) The Paper (Control of
Production) Third Amend-
ment Order, 1975, published
in Notification No. S.O.
488(E) in Gazette of India
dated the 8th September,
1975

(v) The Paper (Conservation
and Regulation of Use)
Second Amendment Order,
1975, published in Notifica-
tion No S.O. 650(E) in
Gazette of India dated the
12th November, 1975.

(vi) S O 651(E) published in
Gazette of India dated the
12th November, 1975.
[Placed in Library. See No
LT-10247/76]

(2) A copy of the Report (1974)
(Hindi version) of the Tariff
Commission on the compre-
hensive review of the Cement
Industry and revision of fair
ex-works prices payable to
the producers, under sub-
section (2) of section 16 of the
Tariff Commission Act, 1951.
[Placed in Library. See No.
LT-10248/76]

CUSTOMS AND CENTRAL EXCISE DUTIES
DRAWBACK (1ST AMDT.) RULES, 1976
AND NOTIFICATION UNDER THE CENTRAL
EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI DHARAM
BIR SINHA): On behalf of Shri
Pranab Kumar Mukherjee, I beg to
lay on the Table—

(1) A copy of the Customs and
Central Excise Duties Draw-
back (First Amendment) Ru-
les, 1976 (Hindi and English